

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3014
ANSWERED ON:31.07.2014
RENEWABLE PURCHASE OBLIGATIONS
Puttaraju Shri C.S.

Will the Minister of POWER be pleased to state:

- (a) the action taken by the Central Electricity Regulatory Commission (CERC) on the issue of Renewable Purchase Obligations (RPO) for excess energy produced by environment friendly energy resources, as on date;
- (b) whether the Government is going to request the CERC to resolve this matter at the earliest; and
- (c) the time by which the Government proposes to make necessary amendments in the regulations to resolve this matter?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c) : Electricity Act, 2003 provides for promotion of efficient and environmentally benign policies and for matters connected therewith or incidental thereto. Section 86(1)(e) of the Electricity Act, 2003, mandates State Electricity Regulatory Commissions

(SERCs)/Joint Electricity Regulatory Commissions (JERCs) to specify Renewable Purchase Obligation (RPO) target for the obligated entities in their respective State.

It has been informed by the Central Electricity Regulatory Commission (CERC) that the Commission/Forum of Regulators has commissioned a study to review the REC (Renewable Energy Certificate) mechanism. The study is aimed at examining the issues including that pertaining to the purchase of renewable energy beyond RPO. Based on the finding of the study, the issues referred for detailed examination can be addressed through amendment in the Regulations. The Commission takes a view on the need for amendments, which is a quasi-judicial process, after following due process of law including public hearing.